

Central Administrative Tribunal  
Principal Bench: New Delhi

R.A. No. 326/2001 In  
O.A. No. 655/2000

New Delhi this the 1st day of October, 2001

Hon'ble Mr. V.K. Majotra, Member (A)  
Hon'ble Mr. Shanker Raju, Member (J)

Shri Ashok Kumar Kaura

-Applicant

Versus

Union of India & Ors.

-Respondents

ORDER (By Circulation)

By Mr. V.K. Majotra, Member (A)

This is an application seeking review of order dated 18.5.2001 passed by this Tribunal in OA 655/2000. Not only that this application has not been filed within the prescribed limit of 30 days from the date of receipt of a copy of the said order, the applicant has also not satisfactorily explained the delay caused in making the application for review. The perusal of the application indicates that the applicant is attempting at re-arguing the whole case which is beyond the ambit and scope of review. This application is, therefore, dismissed, in circulation.

S. Raju

(Shanker Raju)  
Member (J)

V.K. Majotra

(V.K. Majotra)  
Member (A)

cc.